

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.1- IA 1468 of 2023 in IA 626 of 2022
Item No.2- IA 1469 of 2023 in IA 283 of 2022
Item No.3- IA 1470 of 2023 in IA 613 of 2022
Item No.4- IA 1471 of 2023 in IA 282 of 2022
In
CP(IB) 732 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Canara Bank

.....Applicant

V/s

Ashapura Garments Ltd

.....Respondent

Order delivered on 09/01/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Ruchita Jain, Adv.

For the Respondent : Mr. Tirth Nayak, Adv.

ORDER

IA 1468 of 2023, IA 1469 of 2023, IA 1470 of 2023 & IA 1471 of 2023

The application is filed for substitution of liquidator in all pending IAs. Ld. Counsel for the respondent appeared and seeks time to file reply. Reply to be filed within 10 days' with advance copy to other side.

List for further consideration on 22.01.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)